

©
കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 } Vol. VII }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഒക്ടോബർ 16 16th October 2018 1194 കന്നി 30 30th Kanni 1194 1940 ആശ്വിനം 24 24th Aswina 1940	നമ്പർ } No. } 41
--------------------------	-----------------------------------------------------------	-----------------------------------------------------------------------------------------------------------------	----------------------------

PART I

Notifications and Orders issued by the Government

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. R. S. Sasiprabha, Executive Secretary cum Clerk, Anand Water Meter Manufacturing Company Pvt. Ltd, M. G. Road, Ernakulam by the Management of Anand Water Meter Manufacturing Company Pvt. Ltd., M. G. Road, Ernakulam is justifiable or not? If not, what relief she is entitled to get ?

(10)

G.O. (Rt.) No. 1135/2018/LBR.

Thiruvananthapuram, 24th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Neel Bahl, Managing Director, Geo Chem House, 294, Shahid Bhagat Sing Road, Fort Mumbai-1 (2) Sri. Rejeeb, K. M., Branch Manager, Geo Chem Laboratories Pvt. Ltd, C. P. S. A. Building, Mattancheri Halt, Willington Island, Kochi-682 029 and the workmen of the above referred establishment represented by the General Secretary, General Workers Union (A. I. T. U. C.), X/871, Manthra Road, Veli, Kochi-682 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand for Bonus for the year 2016-17 raised by the General Workers Union (A. I. T. U.C.) in respect of the workers Viz. Sri Muhammed Shafi and Sri Robin Chandy of M/s. Geo Chem Laboratories is sustainable? If yes, what relief workers are entitled to get?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 3836/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 സെപ്റ്റംബർ 12.

1952-ലെ നോട്ടറിസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറിസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജയകൃഷ്ണൻ, മുളിക്കര, അഡ്വക്കേറ്റ്, 'വ്യന്യാവൻ', കടവത്തൂർ, പിൻ-670 676 എന്നയാളെ കണ്ണൂർ റവന്യൂ ജില്ലയുടെ അധികാരപരിധിയിലുള്ള തലശ്ശേരി താലൂക്ക് പ്രദേശത്തേക്ക് 24-9-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 3/2013/KNR) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.